

AN HON. MEMBER : You agree to it ? 13.02 hrs.  
(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE :  
Sir, it may be added in the motion.

SHRI NATH PAI : You just now told that the subject matter is very important and serious and it was your intervention which ultimately prevailed with the Minister of Law. You yourself conceded that this subject is important. But there is no properly constituted Privileges Committee because many of the Opposition Members have boycotted the Committee. Will you please see that the committee is properly formed ?

MR. SPEAKER : They are re-nominated. The committee is functioning ; it had been re-nominated. Everything is all right. You need not worry about it. The machinery is working.

SHRI NAMBIAR (Tiruchirappalli) :  
May I seek a clarification about your statement that it may come up in the next session whenever it meets ?

MR. SPEAKER : This is in your hands. Please don't worry about it.

SHRI BAL RAJ MADHOK (South Delhi) : We would like to know whether you speak the mind of the Government.

MR. SPEAKER : Mr. Madhu Limaye, may I request you that the Committee will examine all these issues in detail. As Speaker I will have some directions to suggest as to how far Judiciary deserves protection. They are responsible upto a point. Beyond what point they are to be held for privileges—all these relevant questions should be examined and reported to the House.

Now the question is :

"That the question of privilege regarding the illegal custody of Shri Madhu Limaye from the 9th to 26th August, 1970, by Shri Mohinder Singh, City Magistrate, Varanasi, be referred to the Committee of Privileges for investigation and report by the end of the first week of the next session."

*The motion was adopted*

#### PAPERS LAID ON THE TABLE

##### Fifth Statement Showing Decisions on Recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir, on behalf of Shri atya Narayan Sinha I beg to lay on the Table a copy of the Fifth statement showing decisions taken on one more recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels. [*Placed in Library. See No. LT-4240/70*]

##### Displaced Persons (Compensation and Rehabilitation) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY) : On behalf of Shri Bhagwat Jha Azad I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1805 in Gazette of India dated the 24th October, 1970, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [*Placed in Library. See No. LT-4241/70*]

Report of Development Council for Sugar Industry, Report of Committee for finding colour for Vanaspathi etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. C. JAMIR) : On behalf of Shri Annasahib Shinde I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1969-70, under sub-section (4) of section 7